

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 254 OF 2014 &
IA NO. 411 OF 2014 & IA NO. 371 OF 2016 &
IA NO. 520 OF 2017**

Dated: 7th July, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**GSPL India Gasnet Ltd. ...Appellant(s)
Versus
Petroleum & Natural Gas Regulatory Board & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Piyush Joshi
Ms. Maulishree Gupta

Counsel for the Respondent(s) : Ms. Ranjana Roy Gawai
Mr. Sumit Kishore for R.1

Mr. Ajit Pudusserry
Ms. Shruti Sarma Hazarika
Mr. Ajeet Singh Vermafor R.2

ORDER

IA NO. 520 OF 2017
(Appl. for condonation of delay in filing written submission)

Delay in filing written submission is condoned and written submission is taken on record.

APPEAL NO. 254 OF 2014

Learned counsel for respondent No.2 is filing written submissions today. Learned counsel for Respondent No.1 seeks three weeks time to file written submissions. She may file the

same on or before 27.07.2017 after serving copy on the other side.

A responsible officer of learned counsel for the appellant shall file an affidavit stating the exact position regarding the actual construction of Mehasana to Bhatinda pipeline and Bhatinda to Srinagar pipeline on or before 21.07.2017 after serving copy on the other side. Application is disposed of.

List the matter on **28.07.2017.**

(B.N. Talukdar)
Technical Member (P&NG)
ts/vg

(Justice Ranjana P. Desai)
Chairperson